

[Shri Y. B. Chavan]

commission so that they can go into this matter objectively.

SHRI HEM BARUA: The hon. Minister has not replied to my question whether the Prime Minister had said yesterday that what happened at Rabat would not have been taken place if there had not been any trouble at Ahmedabad. Secondly, I wanted to know whether the Government of Gujarat had taken objection to the utterances and statements of the Deputy Minister Shri M. Yunus Saleem.

SHRI Y. B. CHAVAN: As far as the Rabat conference is concerned, it is true that the trouble had started there, but the detailed information was not available at that time.

As far as the Deputy Minister Shri M. Yunus Saleem is concerned, I think the Chief Minister wrote something about it to the Prime Minister here...

SOME HON. MEMBERS: You should have dismissed him.

SHRI Y. B. CHAVAN: I think the Deputy Minister was there in his right. Where is the question of dismissing him? He was there in his right.

13.3 hrs

MOTION FOR ADJOURNMENT

INDIA'S PARTICIPATION IN ISLAMIC CONFERENCE AT RABAT

MR. SPEAKER: I have to inform the House that I have received notices of a number of adjournment motions on various subjects, such as the Rabat Summit Conference, communal riots etc.

There are a number of motions on the Rabat Summit Conference, and the first one is in the name of Shri Piloo Mody.

He may ask for the leave of the House.

SHRI PILOO MODY (Godhra): I wish to seek the leave of the House to move my adjournment motion, which reads as follows:

The future of the Government of India's...

SHRI RABI RAY (Puri): There is no future for them.

SHRI PILOO MODY: The future is very much linked with the failure.

The motion reads thus:

"The failure of the Government of India's foreign policy as is evidenced from the happenings at the Islamic Conference at Rabat by Government of India needlessly inviting humiliation of India being ejected from the Conference in an ignominious manner consequent upon the Government extracting a last-minute invitation."

MR. SPEAKER: Has the adjournment motion read out by Shri Piloo Mody the leave of the House?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH):**
We oppose it.

MR. SPEAKER: Those who are in favour of leave being granted may kindly rise in their places. There are more than 50 members supporting this. Leave is granted. When should this motion be taken up?

SOME HON. MEMBERS: 4 O'clock.

MR. SPEAKER: Yes, it will be taken up at 4 O'clock today. As far as the other notices are concerned, they are all covered by this.

13.05 hour

QUESTION OF PRIVILEGE

**MANHANDLING AND ARREST OF
SHRIMATI TARKESHWARI SINHA.**

MR. SPEAKER: There is a Motion of privilege given notice of by Shri Shri Chand

Goyal and others. Shri Goyal may just read it. No speech will be allowed at this stage.

श्रीचन्द्र गोयल (चन्डीगढ़) : अध्यक्ष, महोदय मैं संसद के सामने एक विशेषाधिकार का प्रश्न रखना चाहता हूँ।

MR. SPEAKER: No speech now. I could as well have read it out. But I wanted him to do it. The motion is about 'the manhandling and arrest of Shrimati Tarkeshwari Sinha' it is in these terms.—

the reported manhandling and arrest of Shrimati Tarkeshwari Sinha, M.P. outside the Parliament House on the 13th November, 1969 and alleged wrong information furnished by the Sub-Divisional Magistrate, Parliament Street Courts, New Delhi.

If the house agrees, I can send it to the Committee of Privileges.

SOME HON. MEMBERS: Yes, yes.

MR. SPEAKER. This is referred to the Committee of Privileges.

13.06 hour

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF DELHI DEVELOPMENT AUTHORITY, ANNUAL REPORT OF THE AIMS. NEW DELHI AND NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri K K. Shah, I beg to lay on the Table—

(1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1967-68 together with the Audit Report thereon, under Sub-Section (4) of section 25 of the Delhi Development Act, 1957. [*Placed in Library, See No. LT—1938/69.*]

(2) A copy of the Annual Report of the All India Institute of Medical Sciences, New

Delhi for the year 1968-69, under section 19 of the All India Institute of Medical Sciences Act, 1956 [*Placed in Library. See No. LT—1939/68*]

(3) (i) A copy each of the following Notifications under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 :—

(a) The Prevention of Food Adulteration (Amendment) Rules, 1968, published in Notification No. G S.R. 1533 in Gazette of India dated the 24th August, 1968.

(b) G.S.R. 2163 published in Gazette of India dated the 14th December, 1968 containing corrigendum to Notification No. G.S.R. 1533 dated the 24th August, 1968.

(c) G. S. R. 1764 published in Gazette of India dated the 26th July, 1969 containing corrigendum to Notification No. G.S.R. 1533 dated the 24th August, 1968.

(d) The Prevention of Food Adulteration (Amendment) Rules, 1968 (Hindi version).

(ii) A statement showing reasons for delay in laying the Notifications mentioned at (a) to (c) above.

[*Placed in Library. See No. LT—1940/69*]

FOREIGN EXCHANGE REGULATION (AMENDMENT) ORDINANCE, 1969.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Foreign Exchange Regulation (Amendment) Ordinance, 1969 (No. 9 of 1969) (Hindi and English versions) promulgated by the President on the 13th November, 1969, under provisions of article 123 (2) (a) of the Constitution. [*Placed in Library. See No. LT—1941/69*]

ANNUAL REFERENCE OF LIC AND AGRICULTURAL REFERENCE CORPORATION BOMBAY, AND DELHI SALES TAX (2ND AMENDMENT) RULES, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND IN THE MINISTRY OF SUPPLY (SHRI R. K.